

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1356 of 2019

IN THE MATTER OF:

Rahul Goel

...Appellant

Vs

Avneet Goyal & Ors.

...Respondents

Present:

For Appellant: Present but appearance not marked.

For Respondents: Present but appearance not marked.

ORDER

26.11.2019: After arguing for a while, learned counsel for the Appellant offered to withdraw the appeal as according to him Appellant is desirous of settling the dispute with the Respondent (Operational Creditor). Learned counsel for the Respondent (Operational Creditor) is present and submits that the Respondent (Operational Creditor) is not averse to settlement being reached between the parties.

In view of the same, the appeal is dismissed as withdrawn. The Appellant shall be at liberty to approach the Respondent (Operational Creditor) for negotiations so as to arrive at an amicable settlement.

I.A. No. 3862 of 2019 seeking exemption from filing certified copy of the impugned order stands disposed of with direction to the Appellant to file the certified copy of impugned order within a week.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

am/gc